Under the scheme of the Terrorist Affected Areas (Special Courts) Act, 1984, the classification of offences is on the basis of Ihe nature of offences and not on the basis of persons alleged to have committed those offences. Certain offences are mentioned in the Schedule to the Act! und persons committing these offences in a terrorist affected areas are treated equally. Thus, no distinction has been made between one offender and the other offender committing the same offence.

It is not correct to say that real case relating to actual terrorists are kept pending. The cases are taken up by the Special courts for trial according to the roster fixed by the Presiding Officers of the Special Courts.

(b) According to the available information as on 22nd March, 1985 the number of trials which have so far been completed by the Special Courts in Punjab is 1976 The number of cases which have ended in conviction after trial is 1785. Of the cases resulting in conviction, the number of cases in which accused are reported by the Stats Government of Punj-.b to have confessed the charges is 744. The number of cases in which appeal has been preferred by the Governemnt is 15.

(c) As on 22nd March, 1985, the number of cases which were pending in the Specia] Courts in Punj-.b is 3264. The number of accused involved in the pending cases is being collected and will be laid on the Table of the House.

Formation of Commitee consisting of British M.Ps, to revive the so-called "Kashmir issue"

1282. SHRI CHATURANAN MISHRA: Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to a news report which appeared in the Indian Express of the 16th March, 1985 regarding certain.Members of the British Parlament having formed a committee to revive the so-called "Kashmir issue"; and

(b) if so, what are the details thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KHURSHID *ALAM* KHAN): (a) Yes, Sir.

(b) According to available reports, some British Members of Paliament participated in a meeting held on 13th March. 1985, in London at which a decision was reportedly taken to form a so-calleii Committee on Kashmir

The State of Jammu and Kashmir is ur. integral part of India. The holding of such) a meeting and the participation of British MPs in it are, therefore, both objectionable and regrettable

Our High Commission in London ha< been iⁿ touch with all concerned in this, regard.

त्र.मीण तथा शहरी क्षेत्रों में माथ में अप्रतर

1283. श्री हुक्मदेव नाशायण यादवः क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में पिछले तीन वर्षों में शहरी तथा सामोरा क्षेत्रों में अधिकतम क्रोरन्यूनतम क्राथ में कितना अन्तर बढ़ा है; स्रोर

(स) उक्त ग्रन्तर को कम करने के लिए सरकार द्वारा क्या कदम उठांगे जा रहे हैं ?

योजना संवाल्ध में राज्य मंतों (आं के ज्या २० नाशायनन) : (क) प्या (ल) देण में पिछले तीन वर्षों में महरी तथा प्रामाण क्षेत्रों में अधिकतम और न्यूनतम आय में अन्तर के संबंध में सूचना उपलब्ध नहीं हैं। तथापि सरकार ग्रामीएए तथा महरी दोनों क्षेत्रों में जनसंख्या के कमजोर वर्गों को उत्पर उठाने के लिए धनेक योजनाएं कार्या-न्वित कर रही है। ग्रामीण क्षेत्रों में एकीकृत ग्रामीण विकास कार्यक्रम, राष्ट्रीय ग्रामीण

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रोजनार कार्यक्रम तथा ग्रामीग भूमिहीन अमिक रोजनार आख्वासन कार्यक्रम चल रहे हैं । शहरी क्षेत्रों में कमजोर वर्नों की दशा सुधारने के जो कार्यक्रम हैं उनमें गन्दी बस्तिनों का बातावरण सुधारना, आधिक रूप से पिछड़े वर्गों के लिए भवन निर्माण कार्यक्रम कार्यान्वित करना और विस्तुत सार्वजनिज वितरण कार्यक्रम आते हैं ।

Development of Environment of Industrial Cities

1284, SHRI RAMKRISHNA MAZUM-DER: Will the PRIME MINISTER b: pleased to state:

(a) whether Government have any proposal of time-bound programme for the development of environment of industrial cities and all the capitals of the States in the country; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN); (a) No, Sir.

(b) Does not arise.

Implementation of the Mandal Commission Report

1285. SHR1 V. GOPALSAMY SHR1 L. GANESAN:

Will the Minister of HOME AFFAIRS be pleased to pefer to the reply to Starred Question 432 given in the Rajya Sabha on the 23rd August. 1984 and state:

 (a) whether Government have since clicited public opinion on the list of backward classes recommended by the Mandal Commission;

(b) whether Government have received comments from all State Government on the Mandal Commission Report.

(c) if not, the State Government which have not yet forwarded their comments; and

(d) what steps are being taken by the Central Government to implement the Mandal Commission report?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA): (a) to (c) The modalities for eliciting public opinion on the Report of Mandal Commission are under consideration of the Government. Comments from most of the State Governments have been received. However, final comments from the Governments of Bihar, Gujarat, Kerala, Madhya Pradesh, Maharashtra and Rajasthan have not yet been received.

to Questions

(d) As indicated above, at this stage, modalities for eliciting public opinion are being considered.

Construction of New Cotlages in the ITDC Hotel at Mahabalipuram

1286. SHRI V. GOPALSAMY: SHRI L. GANESAN:

Will the PRIME MINISTER be pleased to refer to reply to Uustarred Question 2463 given in the Rajya Sabha on 21st August, 1984 and state:

(a) whether any provision has been made in the Sixth Five Year Plan for addition of new cottages in the ITDC hotel at Mahabalipuram;

(b) if so, what are the funds allotted therefor;

(c) what portion of the above funds has so far been utilized; and

(d) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT): (a) to (d) No separate allocation exists in the ITDC's Sixth Five Year Plan (1980-85) for sddition of new cottages in its Hotel at Mahabalipuram. However, a lump sum provision of Rs 100 lakhs has been made for expansion of some of the existing hotels and travellers' lodges, including Temple Bay Ashok Beach Resort at Mahabalipuram.

Construction of new cottages in the above Hotel is not considered necessary at this stage, as adequate accommodation has been provided by private sector.